

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 6/TT/2023

Subject	Petition for determination of transmission tariff from COD to 31.3.2024 in respect of Asset-1: a) Shifting of 125 MVAR and 80 MVAR line reactors at Nellore (PG) from Nellore PS-Nellore (PG) 400 kV D/C Line to Nellore (PG)-Sriperumbudur 400 kV D/C Line (with suitable arrangement) and b) Bypassing Nellore PS- Nellore (PG) 400 kV D/C (Quad) line and Nellore (PG)- Thiruvalam 400 kV D/C Quad line at Nellore (PG) for making direct Nellore PS- Thiruvalam 400 kV D/C (Quad) Line under Transmission System for controlling High loading of Nellore (PG)-Nellore PS 400 kV (Quad) D/C line in Southern Region.
Date of Hearing	27.9.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Tamil Nadu Generation and Distribution Corporation Limited and 14 Others
Parties Present	Shri Zafrul Hasan, PGCIL Shri Mohd. Mohsin, PGCIL Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

The present petition has been filed for determination of transmission tariff from COD to 31.3.2024 in respect of (a) shifting of 125 MVAR and 80 MVAR line reactors at Nellore (PG) from Nellore PS- Nellore (PG) 400 kV D/C line to Nellore (PG) - Sriperumbudur 400 kV D/C line (with suitable arrangement), and (b) Bypassing Nellore PS-Nellore (PG) 400 kV D/C (Quad) line and Nellore (PG)-Thiruvalam 400 kV D/C Quad line at Nellore (PG) for making direct Nellore PS- Thiruvalam 400 kV D/C (Quad) Line under the Transmission System for controlling High Loading of Nellore (PG)- Nellore PS 400 kV (Quad) D/C line in Southern Region.

2. The representative of the Petitioner made the following submissions:
 - a. The Investment Approval of the transmission scheme was accorded on 11.6.2020, i.e. during the Covid-19 period. The Transmission Scheme was scheduled to be executed within 7 months from the date of the IA i.e. by 10.1.2021, against which the transmission assets were completed on



30.4.2021, with a time over-run of 109 days. The delay in execution of the transmission assets was mainly on account of the Covid-19 pandemic, heavy rains, and cyclones, and the same are events of *force majeure*.

- b. There is no cost over-run due to the time over-run, as the completion cost is less than the cost approved in the Investment Approval.
- c. TANGEDCO has filed a reply to the petition and the Petitioner has filed its rejoinder.

3. In response to a query of the Commission, the representative of the Petitioner submitted that the Ministry of Power's letters extending the time for execution of projects may not be applicable in the instant case. However, considering the impact of Covid-19 prevailing in 2020 and 2021, the time over-run may be condoned.

4. The Commission directed the Respondents to file their reply to the petition by 17.10.2023 with an advance copy to the Petitioner and Petitioner to file its rejoinder, if any, by 25.10.2023. The Commission further directed the parties to adhere to the above timelines and observed that no request for an extension of time will be entertained.

5. The petition will be listed for further hearing on 27.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

